

Sl.No.	Discrepancy	Airline Response
	<ul style="list-style-type: none"> • Violation of CAR Section 3, Series C, Part II - degradation of the operator's capability below the required level. 	Ministry approval. Some of the fast moving spare parts removed from these aircraft are being reinstalled on other aircraft after servicing and some of these for which servicing facility is not available with Air India, are being sent to vendors for servicing.

Retaliation against import of carbon tax

323. MS. SUSHILA TIRIYA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government is considering to retaliate against the European Union's decision by unilaterally imposing a carbon tax on flights landing in Eurozone;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (c) Pursuant to the adoption of the Moscow Declaration of 22nd February, 2012 on the European Union-Emission Trading Scheme (EU-ETS), a basket of measures are available to the Government as counter measures, and depending upon EU's consideration of the resolution of the Moscow Declaration, appropriate retaliatory measures would be undertaken by all signatories to the Declaration and also other nations wishing to join.

Indulgence in theft of IGIA

324. SHRI T.M. SELVAGANAPATHI: Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether it is a fact that the loaders, porters and other staff at IGIA, New Delhi were indulging in thefts;

(b) whether Government took a note of press report appeared in national dailies in this regard;

(c) if so, the action taken by Government in this regard; and

(d) whether it is also a fact that even differently-abled fliers are being duped at IGIA, New Delhi?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (c) All cases of theft of the passengers' baggage at airports, including IGI Airport, are reported to the local police for investigation and further legal action as per the provisions of

law. All such matters which are brought to the notice of this Ministry are also duly forwarded to the concerned agencies for further necessary action.

(d) No such information has been received by this Ministry.

Cancellation of flights in the Gulf Sector

325. DR. T.N. SEEMA: Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether the Air India Express has made large scale cancellations of flights in the Gulf sector in the recent weeks;

(b) if so, the details and reasons therefor;

(c) whether Government is aware of the hardships faced by the Kerala bound travellers due to the cancellations; and

(d) whether Government would ensure operation of adequate flights by Air India Express in the Gulf sector?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (d) Air India Express has been forced to curtail/combine some Kerala-Gulf flights *w.e.f.* 15th February, 2012, due to the severe shortage of cockpit crew as well as the new Civil Aviation Requirement issued by Directorate General of Civil Aviation. However, effective Summer 2012 schedule the Thiruvananthapuram - Salalah flight has been reinstated and also a connection provided from Thiruvananthapuram to Doha and, Bahrain over Kozhikode. Air India Express is also in the process of recruiting more pilots and will reinstate flights depending upon availability of resources and the commercial viability of its flights.

Import of ATF

† 326. SHRI SHIVANAND TIWARI:

SHRI RAMCHANDRA PRASAD SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the civil aviation industry has been given assent by Government for direct import of Aviation Turbine Fuel (ATF);

(b) if so, the facts in this regard;

(c) whether it is also a fact that the industry is estimated to get 20 to 25 per cent financial relief from this decision of Government; and

(d) if not, the facts thereof and the estimate of the amount of actual financial relief?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) Yes, Sir. Directorate General of Foreign Trade has allowed import of ATF by or on behalf of airlines as actual users and on actual use basis.

†Original notice of the question was received in Hindi.